

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4454
ANSWERED ON:03.05.2012
PROPOSALS FOR NEW CONNECTIVITY IN GUJARAT
Jardosh Smt. Darshana Vikram;Premajibhai Dr. Solanki Kiritbhai

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Ministry of Rural Development has requested Government of Gujarat to submit proposal for new connectivity;
- (b) whether Government of Gujarat has submitted pre-proposal of Rs.185.91 crore for new connectivity in Dahod and Panchmahal districts of Gujarat;
- (c) if so, the time by which the Government of India intend to approve pre-proposal; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to (d): The proposals {under Engineering Procurement Construction (EPC) through Public Private Partnership (PPP) } sent by the Government of Gujarat are not falling under any of the categories, mentioned in the Ministry's Advisory dated 12th June, 2009 given below so could not be considered:-

- (i) Residual new connectivity coverage envisaged under Phase-I of Bharat Nirman
- (ii) Projects to be taken up with the assistance of World Bank and Asian Development Bank.
- (iii) New habitation connectivity in the identified LWE affected districts.
- (iv) Special road connectivity packages announced for the border areas.

However, the above mentioned Advisory has been relaxed on 15th February, 2012 vide circular number 2/12 (copy enclosed as per Annexure), and proposals can be sent under it.

ANNEXURE

Annexure referred to Para (a) to (d) in Rajya Sabha Unstarred Question No. 4454 to be replied on 3/5/2012

No. P-17025/6/2010-RC

Government of India

Ministry of Rural Development

Department of Rural Development

Krishi Bhavan, New Delhi-1

Dated: 15th February, 2012

CIRCULAR No. 2/2012

Subject: Proposals of New Connectivity for Habitations eligible under PMGSY.

Ministry of Rural Development had issued an Advisory letter No. H-12013/1/2009-RC dated 12th June, 2009 regarding proposals under PMGSY and the Circular No. 14/2011 of 12th December, 2011, relaxing the same. This Circular aims at to provide further relaxations.

2. It may be recalled that as per the above advisory, dated 12th June, 2009, only the following categories of proposals were to be considered for clearance under PMGSY:

- (a) Residual new connectivity coverage envisaged under Phase-I of Bharat Nirman.
- (b) Projects to be taken up with the assistance of World Bank and Asian Development Bank.
- (c) New habitation connectivity in the 33 identified LWE affected Districts.
- (d) Special road connectivity packages announced for the border areas.

Later on, relaxation given to the 33 identified LWE districts as at (c) above was extended to 60 Selected Tribal and Backward districts covered under Integrated Action Plan (IAP), for which proposals of New Connectivity for eligible unconnected habitations of population of 250 and above (2001 census) are already being considered.

3. In view of progress made in clearance of aforesaid categories of proposals, the aforesaid advisory had been revisited and the Circular No. 14/ 2011, dated 12th December, 2011 was issued, which is also being further relaxed through this Circular and comprehensive mechanism to forward proposals is covered in ensuing paragraphs.

4. The following course of action would be adopted for consideration of proposals for eligible unconnected habitations having a population of 500 and above persons (as per 2001 census) in plain areas and above 250 persons (2001 census) in Hill States (North-East, Sikkim, Himachal Pradesh, Jammu & Kashmir, Uttarakhand), Desert Areas (as identified in the Desert Development Programme), and Tribal (Schedule V) areas other than Selected Tribal and Backward districts covered under Integrated Action Plan (IAP).

(i) In respect of Plain Areas:

(a) Such States which furnish a certificate that works have been awarded for over 90% of their eligible unconnected habitations having population of 1,000 persons and above (as per 2001 census) under PMGSY, can send proposals for eligible unconnected habitations having population between 800-999 persons (2001 census).

(b) Once work is awarded for over 90% of eligible unconnected habitations having population between 800-999 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 600- 799 persons (as per 2001 census).

(c) Once work is awarded for over 90% of eligible unconnected habitations having population between 600-799 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 500 to 599 persons (as per 2001 census).

(ii) In respect of Hill States (North-East, Sikkim, Himachal Pradesh, Jammu & Kashmir, Uttarakhand), Desert Areas (as identified in Desert Development Programme) and Tribal (Schedule V) areas other than Selected Tribal and Backward districts covered under Integrated Action Plan (IAP):

(a) Such States which furnish a certificate that works have been awarded for over 90% of their eligible unconnected habitations having population of 500 persons and above (as per 2001 census) under PMGSY, can send proposals for eligible unconnected habitations having population between 400-499 persons (as per 2001 census).

(b) Once work is awarded for over 90% of eligible unconnected habitations having population between 400-499 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 300-399 persons (as per 2001 census).

(c) Once work is awarded for over 90% of eligible unconnected habitations having population between 300-399 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible habitations having population between 250-299 persons (as per 2001 census).

Works dropped, works covered under other schemes, works in the Selected Tribal and Backward districts covered under Integrated Action Plan (IAP), works pending for completion due to court cases, forest clearance, Stage-I sanctions and for any other specific reason (to be given) may be deducted from the total works sanctioned while calculating the percentage of works awarded as required in para 4 (i) and (ii).

States having areas covered under Para 4 (i) and (ii) above, can send proposals under both the above categories, along with the relevant certificates.

5. The following information should also be sent in formats with the proposals as per Annexure:

(i) Number of SQM inspections due and carried out since April, 2011, till the last quarter, in Part A of Annexure.

(ii) Information about the amount of maintenance funds required, credited to the Bank Account of SRRDA and actual expenditure made by SRRDA during 2010- 11 and subsequent years as per Part B of Annexure .

(iii) Details of completed roads out of the total sanctioned works till period ending 12 months ago (excluding the works dropped, works covered under other schemes, works in the Selected Tribal and Backward districts covered under Integrated Action Plan (IAP), works pending for completion due to court cases, forest clearance, Stage-I sanctions and for any other specific reason (to be given) in Part C of Annexure.

6. All data relating to roads, habitations and expenditure should tally with the OMMAS, which may accordingly be updated as per procedure.

7. This issues with the approval of the competent authority.

Sd/-
(S R Meena)

Enclosed: Annexure as above Director

(RC)

To:
All Principal Secretaries/ Secretaries dealing with PMGSY in the States.